

ITEM NO.116

COURT NO.3

SECTION III

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 7807/2022

THE NATIONAL GREEN TRIBUNAL &amp; ANR.

Appellant(s)

VERSUS

THE GOA FOUNDATION &amp; ORS.

Respondent(s)

(IA No. 34681/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 31366/2023 - INTERVENTION APPLICATION, IA No. 121041/2024 - INTERVENTION/IMPLEADMENT, IA No. 63542/2023 - INTERVENTION/IMPLEADMENT, IA No. 267544/2023 - MODIFICATION OF COURT ORDER, IA No. 67620/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

Date : 18-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE K.V. VISWANATHAN  
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Appellant(s)

Mr. Arvind Datar, Sr. Adv.  
Mr. Santosh Krishnan, AOR  
Ms. Sonam Anand, Adv.  
Ms. Deepshikha Sansanwal, Adv.

For Respondent(s)

Ms. Nupur Kumar, AOR

Ms. Aishwarya Bhati, A.S.G.  
Mr. Gurmeet Singh Makker, AOR  
Ms. Swarupama Chaturvedi, Sr. Adv.  
Ms. Ruchi Kohli, Adv.  
Mr. Rana Mukherjee, Adv.  
Ms. Arunima Dwivedi, Adv.

Mr. Abhikalp Pratap Singh, AOR  
M/S. D.S.k. Legal, AOR

Mr. Ninad Laud, Adv.  
Mr. Saurabh Kulkarni, Adv.

Mr. Ivo D' Costa, Adv.  
Ms. Anshula Vijay Kumar Grover, AOR

Ms. Madhusmita Bora, AOR  
Mr. Pawan Kishore Singh, Adv.  
Mr. Dipankar Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

IA No. 267544/2023

1. Mr. Arvind P. Datar, learned senior counsel appearing for the National Green Tribunal (NGT) requests for clarification of our dated 18.10.2022.
2. Vide the said order, this Court had directed that all matters pertaining to the jurisdiction of Pune Western Zone should be heard and decided by the Pune Bench of NGT.
3. Mr. Datar states that out of two members at Pune, one member is suffering from medical ailment and is required to be hospitalized frequently.
4. It is submitted that on account of hospitalization of one of the members, the Bench is not in a position to function properly, thereby leading to huge pendency.
3. He submits that as only one member is available, the other member from other Benches may be permitted to join virtually so that the Bench at Pune functions.
4. We, therefore, clarify that our order dated 18.10.2022 will not come in the way of the NGT in constituting a Bench at Pune with one of the members stationed at Pune alongwith

another member either at Principal Seat or another Benches,  
who shall join virtually.

5. In the above terms, the application is disposed of.

IA No. 67620/2024

Issue notice, returnable within four weeks.

(DEEPAK SINGH)  
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)  
COURT MASTER (NSH)